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SLP(Crl.)... 5571 OF 2001

ITEM No.18

Court No. 5

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.M.P. 5571/2001 In and SLP(Crl)..../2001

(From the judgement and order dated 28/03/2001 in CRLM 28795/98
of The HIGH COURT OF PATNA)

KARI CHOUDHARY

Petitioner (s)

VERSUS

MOST. SITA DEVI & ORS.
(For permission to file SLP and ex-Parte stay)

Respondent (s)

Date : 27/08/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s) Mr. A. Sharan, Sr. Adv.
Mr. S. Chandrashekhar, Adv.
Mr. CD Singh, Adv.
Mr. Sri Prakash, Adv.
Mr. Irshad Ahmad, Adv.
Ms. Madhu Sharan, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Permission to file SLP granted.
Application for exemption from filing OT allowed.
Issue notice. Notice shall specify that the
matter will be disposed of at the notice stage itself.

.SP1

Hemalatha

(HK Bhatia)
Court Master